

SCHEDULE II
FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VIRTUE INFRA AND ENTERTAINMENT PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	VIRTUE INFRA AND ENTERTAINMENT PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	21 July 2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U74999MH2010PTC205767
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	7, Ravikiran, Tilak Nagar, Aurangabad Maharashtra 431005 India
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	27 March 2022
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	10 May 2022 (Order made available on NCLT website on 20 May 2022)
8.	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Name: Anagha Anasingaraju Registration no. IBBI/IPA-002/IP-N00247/2017-18/10732

9.	ADDRESS AND EMAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune – 411038 Email id: rp.anagha@kanjcs.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Same as above at point no. 9
11.	LAST DATE FOR SUBMISSION OF CLAIMS	18 June 2022 (30 days from 20 May 2022 when Order was made available on official NCLT website)

Notice is hereby given that Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of VIRTUE INFRA AND ENTERTAINMENT PRIVATE LIMITED on 10 May 2022 (Order made available on NCLT website on 20 May 2022)

The stakeholders of VIRTUE INFRA AND ENTERTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof, on or before 18 June 2022 to the liquidator at the address mentioned against item no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Anagha Anasingaraju

Liquidator

Date: 20 May 2022

Place: Pune